

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

CP (CAA) No. 34/230/HDB/2023
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Aurobindo Pharma Limited (Transferee Company) and M/s. Mviyes Pharma Ventures Private Limited (Transferor Company-1) and M/s. Auronext Pharma Private Limited (Transferor Company-11) and their respective shareholders and creditors **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Orders not pronounced.

Suo-motto re-opened, as observations of the RD even though served on the Company Petitioner the same are not e-filed or physically filed. Today it is represented on behalf of the RD that a memo has been e filed and the physical copy will be filed during the course of the day. Matter passed over.

Matter called again. memo filed. Heard. **Orders reserved.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)